to the services In the interest of recruiting persons at a younger age to these premie services, Government have, with effect from the examination to be held in 1985, decided that the upper age limit should be raised to 26 years.

I would like to say something about the general feeting often expressed in various quarte s that recruitment to higher services is largely dominated by the more affluent classes of society and that the selection gives undue weightage to suferficial veneer of public school education and sophistication. Government have carefully considered this aspect of the matter, particularly with regard to the recruitment made to the higher services through the Civil Service Examinations and the following have been taken to help candidates with rural background in this regard:

- (i) The paper on English is of matriculation or equivalent standard and is only qualifying in nature. Marks in this paper are not counted for competitive ranking.
- (ii) An option to answer the subject paper either in English or in any of the Indian languages included in the Eighth Schedule to the Constitution has been given to the candidates.
- (iii) Marks allotted for optional papers is higher as compared to the papers in general studies.
- (iv) Lesser weightage has been given to interview test and, as already mentioned by me, candidates can take the interview in an Indian language if they so desire.

.

(v) Additional papers of postgraduate level for IAS/IFS as included in the old scheme examination have been dispensed with in the new system of examination.

I may take this opportunity to assure the Members that the various suggestions that they have made in the past while considering the carlier reports of he Commission have been given the atmost attention and I am

Sure the discussion on the report now under consideration will be equally fruitful in generating new ideas for improving personnel administration in Government. I need hardly add that the Government as well as the Commission would welcome suggestions of this House for further improving the procedures of recruitment to Civil Services. Thank you.

The question was proposed.

Message from the Lok Sabha

I. The Industries (Development and Regulations) Amendment Bill. 1984.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Before I call upon the next speaker, I will dispose of a formal matter, report by the Secretary-General.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accodance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Industries (Development and Regulation) Amendment Bill, 1984, as passed by Lok Sabha at its sitting held on the 3rd March. 1984."

Sir, I lay the Bill on the Table.

DISCUSSION RE. THIRTY-SECOND REPORT OF THE U.P.S.C. FOR THE PERIOD FROM APRIL 1, 1981 TO MARCH 31, 1982

SHRI SYED SHAHABUDDIN (Bihar): Mr. Vice-Chairman, Sir, at the outset, I would like to draw the attention of the House to the fact the report pertains to period April 1, 1981 to March 31, 1982. It was laid on the Table of the House on 2nd March, 1983, i.e. a year later, and it is being taken into consideration today on the first anniversary of its

[Shri Syed Shahabuddin]

being tabled in the Rajya Sabha, ie. on 3rd March, 1984. That is to say, we are discussing a report which is two years out-of-date. The hon, Minister has offered no explanation at all how this has come about. Perhaps, the U.P.S.C. itself took its time to submit the report. But they did it within the first year of the completion of the period under review because it was brought before House within a year when it became duc. Then why did the Government take one whole year to table it and why did the Minister take another whole year to bring it up for discus. sion? It simply passes my imagination. I can only conclude that whatever might be the affirmations made by the hon. Minister in the opening statement, the Government simply does not care. May be they do not care for the prestige of this House, they đο not care at of the Civil morale all for the Services, may be they have no concern at all for the status of the Public Service Commission. I leave it to the hon. Minister to enlighten นร about his motives or what is the extent of the concern of the Government that is ruling our country today unfortunately about the moral of the Civil Services, about the status of education in our country, about pattern of administration in country, which are all matter of importance.

SHRI P. VENKATASUBBAIAH: May I interrupt the hon. Member? The date of receipt of typed from the U.P.S.C. was 23-6-1982 Date of receipt of the printed English copy-31-1-1983; Hindi copy 9-2-1983. Date on which it was laid on the Table was 2-3-1983. Date of issue of notice to Rajya Sabha was 5-8-1983. So, there is no delay on the part of the Government. The momuni received from the UPSC, we have taken steps to place it on the Table of the House. So, the him. Member may appreciate the speed with which the Government has placed it on the the Table of the House.

SHI SYED SHAHABUDDIN: Mr. Vice-Chairman, Sir, I am sorry, hon. Miinster's explanation does not hold water. But I shall not cross swords with him on this point. The very fact that a Report as important as this, one of the most important Reports that come annually before the House and which is a constituional obligation, is being debated two years out of date speaks for itself. Surely, the Government can manage printing more expenditiously. That is a reflection on the efficiency of the ernment.

Mr. Vice-Chairman, Sir as I look at Appendix III of the Report, I find that the workload of the Commission has been increasing. The strength of the Commission remaining more or less the same. This has led to a natural conclusion that at the end of each successive year, the backlog is bigger. I give only one instance. One block of work which takes up a lot of time of the Commission is recruitment through On 1-4-1980, there were interviews. 349 cases pending relating to 1403 A certain number of cases were referred to them during the year under review. A certain number of cases were disposed of durig the year under review. At the end of the year, that is, on 1st April, 1982, the figure of 349 has jumped to 554 and 1403 has jumped to 2132. I would like the hon. Minister to kindly pay some attention to this phenomenon. I do not know whether the Commission has suddenly become more inefficient. But I can see that their workload has been increasing and something needs to be done about it

I have myself made certain suggestions on the floor of the House about how to reduce the workload of the Commission specially after the establishment of the staff Selection Commission. I do not see why the Assistants' Grade examination and the Stenographers' examination continue to be—if they are—

held by the Union Public Service Commission. I have pleaded here that they should be concerned only with the senior appointments. The staff appointments have wisely been transferred to another Commission, established for that purpose. I do not see why these Assistants' Grade and Stenographers' examinations continue to be handled by the UPSC.

The other block of work relates to the appointments under various Union Territory Administrations. Union Territory apointments are on par with the State appointments. The Constitution does permit the appointment of mare Public Service Commissions And I have referred to this and pleaded here in this House that a separate Commission on the pattern of the State Public Service Commissions, enjoying the same status, the same qualifications for its membership, should be appointed to deal with all Services and appointments that fall under the Union Territories. That will considerably reduce the burden and take away junior appointments that are today being handled by a high-level Commission like the UPSC. For example I find that the gardeners of the De'hi Municipal Corporation are being appointed through Union Public Service Commission. I do not find any justification at all for that.

Another thing I would suggest is that there is a lot of discontent today, and I would like the hon. Minister to note that about the senior level appointments in the public sector undertakings. I know that there is a Board in the Ministry of Finance which looks after the appointments of Directors. I am not talking about Directors at all. I am talking about what can be called the Group A posts public sector undertakings, in the comparable to, what had been called before, the Class-I posts in the Government of India. A time has come when there will no longer be many deputations, lateral transfers. Each public sector undertaking or group of undertakings is creating its own cadre. 8 P.M The time has come, therefor to regulate these appointments an recruitment to these posts and, there fore, my humble suggestion is the there should be a combined Publi Service Commission for recruitment i the public sector undertakings belov the level of Directors at the Grou 'A' level. If these three steps taken surely the load of the Com mission will come down and the shall be able to pay much greate attention, much more detailed atter tion, to their basic duties and func tions.

Now, Sir, I find that as far as their other functions are concerned, th Departmental Promotion Committee are supposed to meet annually wit to a prescribed date on respect specified date. Seniorities on the date matter. If you do not hold th meetings of the DPC on that part. cular date, then the rights of variou people are violated. The only way i which this injustice can be prevente is by seeing to it that the DPCs me at least once a year, close to the pres cribed date and regularly every yea It should not be that they meet or year and do not meet another yea Then the backlog starts mounting ar the zone of selection gees on changir its complexion which means that it justice can be done. Now, I find the in many cases DPCs are not held : time. This is a complaint which, I a sure, has reached the attention of th hon. Minister, and I would like request him to see to it that instrutions for monitoring and drawing tl attention of his colleagues in tl various Ministries and departments the Government of India are issue and it is ensured that the meeting of the DPCs are held in time and r gularly.

Secondly, Sir, I find that on pa 15 of the Report the Commission h charged the Government for improp assessment of vacancies. Now, makes a very interesting readir Where the initial assessment was the final appointments were 215—t

[Shri Syed Shahabuddin]

nes. In another instance the initial sessment was 14 and the final apintments were 145-again ten times. another instance the initial assessent was 51 and the corresponding jure was 369-more than seven nes. In another instance it was ree times. Where the ratio is more an one, say 1.5 or even 2, I am not thered. That much of inaccuracy implicit in the system. But an incuracy of the order of ten times and ven times and five times or three nes is simply not understandable. shows mala fide. Mr. Vice-Chairan, and I would request the hon. inister to go into this question of ala fides, whether or not a deliberate 'ort is being made either to bring in sople from the backdoor so that the cancies are expanded in order to commodate certain people or, perps, initially they are under-assessin order to keep out certain people, pecially if they relate to promotion cancies. Therefore, this matter eds to be looked into. If in any partment this initial assessment goes rong by more than 100 per centgrant it the leeway of 100 per cent, it is one, let it be 2, but not more an two-they should be warned out it.

Sir, the Commission has also said at ge 198 about the delays in appointents and they have given a long list, ler the selection has been made by e Commission. It is fantastic. There e 11 instances quoted there in which e Government did not make the reuitment even one year after it was mmunicated by the Commission. te machinery is slow. I know, but at it can be so slow, I cannot underand. Therefore, Mr. Minister, ve to look into this question, it that a selection made by the mmission charged with this constitional duty, which you are honour und and Constitution bound to resct, from which you simply cannot n away, takes so much time to be plemented (Time Bell rings). Sir. will take three or four minutes ire.

Sir, again I find that on page 280 a long list of temporary apointments. made in the exigencies of public interest is given. Appointments are made to temporary ports, which should normally be referred to the Commission by the Government itself, in anticipation of proper recruitment by Commission. Now, surely, it is duty of the Government, having made the recruitment, the very next day to refer it to the Commission. Now here there are instances where not one year, Mr. Vice-Chairman, but 4 years, and in one instance 7 years, have elapsed before the temporary appointment mad by the Government-which the Government was not competent to do-was communicated to the Commission. And mind you, no Janata-Government argument will lie here; the appointment was made in 1974 when the Congress Government was in power, and the communication to the Commission was also made when this particular Government took over. So, I would request the hon. Minister to look into it and issue necessary directions. Yes, public exigencies do require that certain appointments bemade urgently; but then when you recognise the authority of the Commission, you must immediately communicate what you have done, to the Commission, either for fresh recruitment or for ex post facto approval.

Coming to civil services examination, I personally very much welcome the lowering of the age. I also wrote to the hon. Minister about it, because I believe. the very concept of permanent civil service requires that you catch people young and mould them and give them the correct approach. The approach that we should have today in our country is the approach of a welfare State, the approach of a socialist society, and I do hope that with the training that you give them, you make them imbibe this approach, the ethos of a socialist State, a welfare State, when they are young. Therefore, I welcome it.

But I must say that the country feels as a whole that the quality of recruitment is going down. I do not hold the Commission responsible for it; but certainly the data provided by the Commission should open our eyes to the fact that quality of education in our country is going down. Disorientation in our education system is evident by the facts of which the Commission informs us that they are not able to find qualified people for a whole lot of technical posts and general posts. It is something the hon. Minister should communicate to the Education Minister and to other authorities and see, that this aspect of our education is cept in view.

I find that Ind an languages have now been provided more status and they are recognised not only as subjects but as medium of examination as well as of interviews. I personally feel that when you accept English or Hindi as the link language and when each State virtually accepts a regional ltnguage, I feel a little concerned with this special ation in a particular language. If an ifficer specialising in a particular language is finally allotted to a State, where that language is of no use what use is he? It would mean the end of the all-India character of the service, in due course, not today. Either you will have break up the service into so many services—Hindi-walas linguistic would do better in Hindi area area—or you Tamil-walas in Famil have the foresight to consider the logical conclu ion before vou specialisaallow this Eart of an administrator tion. After all does require a certain felicity of expression, a certain capability of presenting his point of view, that is why, a generalist was so important a skill in the matter of expressing his views, of logically arguing a case, ability to sum up a situation, to make recommendations, to convey and communicate to the people and to the higherups. These we e the skills required. But these are now to be exercised in our service through specified languages. You cannot have these skills when your offi ers are not proficient in the languag: of administration-Central or State where they serve.

I finally come to the question of success ratio in Civil Services Examinations. Very interesting data have been given. I will not go into the The success ratio of various universities have been related to the number of candidates from a university and the number of candidates who became successful. This, to my mind is likely to mislead the public because the number of candidates appearing from a particular university should also be related to the number of students enrolled in that university. There are universities in country which have 200,000 students and there are also universities in our country which have got 8,000 or 5,000 students. I find that the ratio varies from 1:2 to something like 1:44. This wide variation shows the wide variation in the quality of education that provide to our children. This shows the elitist culture which the Government of India has slowly imported into our country. Some universities are centres of excellence and about other universities, they just do not bother. Now, this goes against the very objective of the Government to equalise opportunity. Unless you equalise the opportunities for education, for good education, there will be no equal opportunities for people coming from different regions or classes.

There is one more fact here. I find that ten universities out of 120 to 130 universities in the country, alone make for more than 50 per cent of the candidates who appear at the final examination of the civil services. Out of 8,000, 4,000 add come from only ten universities. Surely, this matter is to be probed, why this is so, because, this will mean, a certain regional bias being injected. This will eventually lead to

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI). This is more of a concern to the Education Ministry.

SHRI SYED SHAHABUDDIN: This comes from this report. I am using the data from this report. That is why, I said that this report is very important because this gives us an

[Shri Syed Shahabuddin] insight into the way our educational system and the administrative system is operating.

My final point. Our society is a segmented and plural society. You have talked about merit. We all want meritorious administrators. But we must also recognise now that merit sometimes is merely a manocuvre by the status quo forces, by the people in power, to maintain themselves in power. What they deis meritorious. cide as good does not fit into their cultural othes is not meritorious. But quite apart from this argument, you have mentioned about the entry of Scheduled Castes and the Scheduled Tribes under reservation.

You know that the Mandal Commission recently appointed by the Government pleaded that the other Backward Classes who form 52 per cent of the population in this country should have adequate representation in the services, on grounds of social justice. I am afraid this has not been accepted so far by the Government or at least this is still under consideration, I think, for a long enough time. Therefore, I would that where this question of social justice is concerned, if you want administration to be responsive and responsible to the urges of the various segments of the society, you ought to do something positive about the Mandal Commission Report.

In this connection, I would like to draw the attention of the hon. Minister to the Prime Minister's directive about raising the under-representation of minorities in the services. Now, she said that coaching facilities should be provided for minorities. I would like to know from the hon. Minister whether any step has been taken so far. I am surprised, Mr. Vice-Chairman, that on the one hand, the Government says that they are anxious to remove this under-representation of various segments of the population. On the other, day in and day out, in this House and outside the House, the Government simply refuses to provide

the data about the level of representation. If you do not know the level of representation, how are you going to find out whether the representation is going up or coming down, whether what you are doing is effective or not effective?

In this context I would like to place before the hon. Minister a grievance I have with the Public Service Commission. In line with the directive of the Prime Minister, we organised a coaching facility privately for these students coming from the minorities, who had cleared the Preliminary Examination. This was done under the auspices of very prominent people- I do not want to name them in the House-with their blessings and support. I wrote to the Public Service Commission requesting them 'You have published the results; you have them on the notice board; kindly give me the names and addresses of these candidates from the minority community who have taken the Preliminary Examination and who are going to appear in the main Examination so that we can approach them and tell them that this is the facility available which they can avail The Union Public Service Commission, for reasons of its own, refused my appeal to the hon. Home Minister also went unheeded!

Thank you, Sir.

PROF. B. RAMACHANDRA RAO (Andhra Pradesh): Mr. Vice-Chairman, Sir, I would like to make a few observations on the Thirty-second Report of the UPSC which is before us. As one of the premier autonomous organisations set up under article 315 of the Constitution, UPSC, has been maintaining high standards of integrity and secrecy in the conduct of examinations and selection to the various categories of staff needed in our country in the various government organisations.

From the detailed account of the work done by the Commission-particularly I refer to appendix III—it appears that the number of centres have

been reduce i from 469 to 406. I was very happy to hear the Minister stating that more centres have been opened at pla es like Vishakhapatnam and at other places but I find that the figure shows hat there is a reduction in the number of centres from 469 to 406. I would like him to enlighten us on this point, I do not know the reasons for this. As our country is vast I expect that the number of centres should continuously grow in number so that people from remote parts could take a chance of appearing in these examinations.

I would also like to mention here that the number of posts where recruitment is pending has almost increased by 50 per cent. I hope that the hon. Minister will examine the reasons for this and take remedial action. I understand that the UPSC has recomme ided some increase in the strength of the Commission by two or three persons. If it is so, what action was taken on this? Perhaps the addition of more members may help to clear the backlog.

I would like to commend the UPSC for the initiative taken in organising a regional conference of Public Service Commissions of Western zone which was attended by chairman of the PSCs of Rajasthan, Madhya Pradesh, Gujarat and Maharashtra I would also like to commend the UPSC on the issue of News-letter which first came in July, 1981, followed by the second issue in January, 1982. I hope that these news-letters will become more frequent, accessible and available to all the concerned educationists, universities, apart from the Service Commissions. In due course they should be made more popular. I would like to commend the special workshops organised by the UPSC for the subjects of General English, Indian History and Political Science, but I would like the UPSC to extend them to other subjects where such kind of training, guidance and writing of items is necessary because most of our examiners are not familiar with this.

One of the commendable steps taken by the Government is the revised procedure of DPC in the case of officers against whom disciplinary cases are pending. I know there are many officers who are suffering a lot of hardship and I commend this revised procedure which helps in removing the hurdle to some extent, if not completely.

About ad hor appointments and delays in UPSC I nave mentioned this last year and I do not know whether the UPSC or the hon. Minister has taken care to see that these ad hoc appointments and delays in DPC are minimised. Very often DPCs are not held in the year concerned. Also the character rolls of certain people are not placed before the DPC, particularly if they are abroad, and such candidates do not receive fair deal from if I remember the DPC. Earlier. aright, UPSC had asked that in case the LPC could not meet in one year and met once in two years, separate recommendations should be made for two years. Has this recommendation been implemented? I would like to know. The last but one point would like to mention here is that direct recruitment of scientists and technologists at a higher level exempted from consultation under Art. 320 of the Constitution, based on a Cabinet Resolution as early as 1964-65. Under this exemptions have been granted to the following Departments (i) Department of Space, Space Commission (ii) Department of Electronics and Electronics Commission. I Department of Atomic hope the Energy is also included in this. But I would like to know whether such a kind of facility will be extended to other scientific departments like the Department cf Environment, Department of Ocean Science and so on. I wonder whether such a kind of exemption should be granted at all for administrative posts. While I can understand such an exemption for scientists and technologists, I cannot understand why such an exemption is necessary for administrative posts.

[Shri B. Ramachandran Rao]

I welcome the change in the combined, medical services examination which has now been effected which takes into account and gives more weightage to theory examination. It is now 400 versus 200 for the oral examination. I welcome this change because it removes the subjective element to a large extent.

I am very happy to hear from the Minister that ther, has been an increase in the number of competent personnel from the Scheduled Castes and Scheduled Tribes and that all posts have been filled more or less. I only hope and wish to suggest that such reservations are also faithfully implemented in the case of certain autonomous organisations which are funded hundred per cent by the Government—like the University Grants Commission and such other bodies.

While commending the expansion in the number of coaching centres, may I make a suggestion that where there are vacancies available in these centres for the Scheduled Castes and Scheduled Tribes persons from the minorities and other weaker sections be selected.

I am tempted to make a reference to Shri Shahabuddin's comment why only ten universities account for 50 per cent of the candidates selected for Indian Administrative Service. the nature of things, as you are well aware of the educational set-up in the country, if I were to pick up the topmost universities in our country, at best could pick นก dozen out of 110 universities. So it is natural to expect such lopsided distribution, if I may say so, but this can only be corrected by the Education Ministry taking suitable steps. Thank you very much.

SHRI ARABINDA GHOSH (West Bengal): Mr. Vice-Chairman, Sir, I would like to mention some of the salient points of this Report of the U.P.S.C. This Commusion is doing a very commendable jcb. It is very difficult to maintain a liaison with the employment needs for rendering

better service and for efficient administration of the country, on which depends entirely the concept of good service to the people. Nowadays there is a serious complaint from a section of the people against administrative corrigtion, against the antipeople role of the administration. There are so many complaints in this regard. The Government will have to specially look into and examine the Report of this Commission. I am not going into details whether Government is proper'y assisting this Commission or not. This Commission, while selecting candidates with sound character, confidence, courage and willingness to continue to learn should also take into consideration that the elements that appear for the examinations are of such a standard that they respond to the new thinking with national feeling. Such recruitment should be the criterion for better administration. If only the ability to speak in English or Hindi without any approach for the working people is the criterion, some bureaucrats can be manufactured by this Commission and if Government do not extend adequate cooperation to this Commission. So, the criteria should be fixed and, specially, steps should be taken to strenggthen this Commission as it is selecting people of a set standard on whose efficiency and services depends the implementation of our programmes. The success of our development programme is totally connected with the efficiency and integrity of this group of people which, in my opinion, is not up to the mark.

Even after 35 years of Independence the bureaucracy is not to the entiresatisfaction of the toiling masses of the country, specially the rural peasantry who have close links with the rural administration. Wherever you see, they have got ample complaints about the Union Administration.

Moreover, we find that our educational standards are deteriorating to some extent. I do not know who are framing the syllabi and whether the Government advises them or not. There is some defect in it: written

examinations, objective tests, general studies—all triese aspects—are not up to the mark

There are many tutorial homes. I am quoting from the 31st Report which says that in Delhi innumerable tutorial homes are there and these tutorial homes earn large amounts of money from students who appear in these competitive examinations for the administrative services, etc. I give some figures from the 31st Report of this Commission:—

	Students Appeared	Qualified
Delhi	807	134
Rajasthan	55 9	45
Punjab 👍	305	56
Allahabad	335	27

We find that specially in the northern region, university students are getting the maximum scope to appear in these examinations. Students of backward States—undeveloped States—are not getting so much chance to appear in these competitive examinations. So, the Government should think more in terms of betterment of the Commission by having a living contact or liaison with the Commission. Otherwise we cannot produce a good Administration for the people.

Moreover, I can point out some of the shortcornings of the Report. It is found that here are many vacancies. Actually, vacancies are not being filled up because, from the different Ministries report; are not going to the Commission in time and so, 50 to 60 per cent of the vacancies are not filled now. Talented youth are not by these services. being attracted Talented youth are attracted to services in the private enterprise because of lucrative pay scales and other perks which are available there. These private enterprises are mostly earning hundred per cent profit in that business. But the Government, as a model employer, is not extending these administrative services in order to attract talented people in the country.

There are so many ad hoc appointments which are made. Some posts, very important posts, are lying vacant and some ad hoc appointments are made, and after some years, the Government communicates to Commission for absorption of those people working against ad hoc posts. Whether that candidate is suitable for that post or not, there is no way to examine it. Thus, ad hoc and irregular appointments are going on, including extension of service after retirement, depriving the youth the country the opportunity in these Confirmations. services. transfers. from one service to another service promotions etc. are all delayed due to non-submission of report by the Government, by various Ministries. In the year 1980, there was Assistant Grade Examination and candidates from Kerala and West Bengal did not receive their appointment letters on the plea that police verification reports were not received as some of them were reported to be Marxists. This is the discrimination going on in the services. But administrative Commission cannot be held responsible for it because it has nothing to do with these things. I am only pointing out the discrimination in service.

Lastly, I request the hon. Minister to bring about improvement in the system and ways to strengthen the Commission, to devise ways and means should be found out to attract the best talent available in the country. Thank you.

श्री नरेन्द्र सिंह (ऊत्तर प्रदेश): मान्यवर में बहुत संक्षेप में थोड़ी बात कहूंगा। यूनियन पब्लिक सर्विस कमीशन की रिणेट जो पहली अप्रैल, 1981 से 31 मार्च, 1982 को सदन में पेश की गयी थी वह बड़ी महत्वपूर्ण है। यूनियन पब्लिक सर्विम कमीशन के जिम्मे बड़ी जिम्मेदारी का काम है —आल इंडिया सर्विसेज के लिए सेलेक्शन करना। मान्यवर, बड़ी खुशी को वात है कि यूनियन पब्लिक सर्विम कमीशन की निष्पक्षता के बारे में अभी तक कही से कोई शिकायत नहीं

[श्रो नरेन्द्र सिंह]

मिली। लोगों को उस पर पूरा विश्वास है। दो तीन बातें हैं जिन की स्रोर मैं गृह मंत्रो जो स्रोर सरकार का ध्यान दिलाना चाहुंगा।

यह कि जो लोग गांव से भाते हैं वहां जो पढ़ाई है उसमें श्रीर शहरों में जो पढ़ाई की व्यवस्था है उग में बहुत फर्क है। शहरों में सेकेन्डरी स्कूल्स ग्रीर पब्तिक स्कूल्स हैं, बहुत ग्रच्छे स्कूल हैं उनकी पढ़ाई भ्रीर गांवों की पढ़ाई में बहुत फर्क होता है पब्लिक स्कूल्स में श्रुच्छे बड़े घरों के बच्चे ग्रमोरों ग्रीर ग्रफसरों के बच्चे पढते हैं श्रीर इस वजह से उनको कंपीट करने में आसानी होती है भ्रौर गांवों से श्राने वाले जो लड़के हैं वे गरीब घरों से म्राते हैं उनकी शिक्षा भी श्रच्छी नहीं होती इस लिये वे पीछे रह जाते हैं। तो मेरा सुझाव है श्रीर मेरी मांग है कि गरीब घरों से जो लड़के आते है, जो दूर दराज के गांवों से ग्राते हैं उनके लिये कोचिंग की व्यवस्था होनी चाहिए जिस से वे कंपिटीशन में बैठ कर दूसरों के साथ कंपोट कर सकें।

दूसरे जो णिक्षा है उस का वास्ता वैसे तो शिक्षा मंत्रालय से अधिक है, लेकिन यदि वह एक समान हो तो सभी को बराबर का मौका मिल सकता है। लेकिन मान्यवर, एक तो बहुत अच्छे स्कूल में पढ़ता है और वेल फनिश्ड स्कूल में पढ़ता है और दूसरे लड़के के स्कूल में टाट पट्टी होतो है। तो दोनों वच्चों को सनान शिक्षा और समान अवसर मिलता हो ऐसा भी नही है।

जो हमारा पब्लिक सर्विस कमीशन है उसके जरिये वड़ी-बड़ी श्राल इंडिया सर्विसेज में लोगों का चुनाव किया जाता है, लेकिन देश में कुछ परिवार ऐसे हो गये हैं कि जिन की मोनापोली हो गयी है। कही न कही से रिक्ष्तेदार श्रौर नातेदार निकल पाते हैं। उनके परिवार का एक स्रादमी भ्राई० ए० एस० हो गया—सीर इसमें मुझे कोई गुरेज नहीं है कि वह क्यों हो गया लेकिन उसके चलते पूरे देश के नवयुवकों म को जो समान स्रवसर मिलना चाहिए वह नहीं मिल पाना है। तो इस लिये कोचिंग की व्यवस्था होने की बहुत जरूरत है।

इसके ग्रेलावा जो शेंड्युरा कास्ट ग्रोर मोड्यूल्ड ट्राइब्स के लोग हैं, जो बैकवर्ड क्लासेज के लोग हैं, जो ग्रपनी गरीबी की बजह से शिक्षा नहीं प्राप्त कर पाते, उन को ऐसा वातावरण नहीं मिल पाता कि वे कंपीट करसकों, उन के लिये कुछ विशेष सुविधा दिये जाने की जरूरत है और उन का जो रिजर्वेशन है उसका कोटा भो पूरा नहीं है। इसके लिये मैं गृह मंत्री जो से चिवेदन करूंगा कि उनका कोटा पूरा होना चाहिए। हमारे शहाबद्दीन साहब यहां माइनारिटीज की बात कह रहे थे। माइनारिटीज के बारे में जैसी कि सरकार की नीति है ग्रीर जैसा हमारी प्रधान मंत्री जी ने कहा भी है, उस पर अमल होना चाहिए।

एक दो बात में ग्रीर कहना चाहूंगा। जो पिछड़े वर्ग के लोग हैं जिनकी तादाद देश में 53 परसेंट है श्रीर श्रगर उन में महिलाओं को भी। जीड़ दिया जाये तो उनकी तादाद बहुत ज्यादा हो जायगी। हमारा उत्तर प्रदेश इतना बड़ा प्रदेश है, वह 12 करोड़ की पापुलेशन का प्रदेश है ग्रौर उस में पिछड़े वर्ग के ग्राई ए एस श्रफपर केवल 5 था 6 हैं, ज्यादा नहीं। तो पिछड़े दर्ग के लोगों के बारे में मंडल कर्माशन की रिपोर्ट विचारार्धान है । उम्मीद है कि उस का कुछ अच्छा नतीजा निक्लेगा क्योंकि सरकार का दृष्टिकोण श्रौर प्रधान मंत्री जी का दृष्टिकोण इस वारे में भ्रच्छा है, तो इन पिछड़े वर्ग के लोगों को ज्यादा अवगर मिले श्रीर कम से कम उन के लिये भी कोचिंग की अच्छी व्यवस्था होनी चाहिए।

इसके स्रलावा एडहाक अप्याइटमेंट बहुत ज्यादा होने लगे हैं। इनके स्थानपर सेलेक्शन होना चहिए। ऐसा लगता है कि वर्क लोड बहुत ज्यादा है पब्लिक सर्विस कमीशन के गम। पब्लिक सर्विस कमीशन में काम गादा होने की वजह से ऐड-हाक अपाइंटमेंट्स होती हैं। अगर जरूरत हो तो सदग्यों की संख्या में वृद्धि की जानी चाहिए। नो ऐड-हाक अपाइंटमेंट्स हो रहे हैं वह बन्द होने चाहिए क्योंकि उनमें पक्षपात की गुंजायश ज्यादा रहती है।

93

श्रीमन्, जैसा कि मैं कह रहा था, पिछड़े वर्गों की श्राबादी 53 परसेंट है, से किन पब्लिक सर्विम कमीशन में विछड़े वर्ग का कोई भी में म्बर नहीं है। मैं गृह मंत्री जी से मांग करूंगा कि पिछड़े वर्गों में भी काबिल लेग हैं, उनमें से जो बैंकेन्सी हो, किसी को सदस्य मनोनीत करें। माइनारिटीज का भी रिप्रेजन्टेशन वहां होना चाहिए।

श्री पो॰ वेंकटसुब्बेया : है, है।

श्रो नरन्त्र सिंह लेकिन बैकवर्ड क्लास का कोई नहीं है। तो बैंकवर्ड क्लासेज का कोई न कोई रिवर उसमें नियुक्त होना चाहिए।

श्रीमन्, आपने नुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

श्री रामेश्वर सिंह (उत्तर प्रदेश) : मैंकवर्ड क्लास को कभी रिप्रजन्टेशन नहीं मिलेगा।

उपसभाष्यक्ष (श्री दिनेंश गोस्वानी) : रामेश्वर सिंह जी, श्रीप बोलने वाले हैं इस पर । श्री जसवन्त सिंह । SHRI JASWANT SINGH (Rajasthan): Mr. Vice-Chairman, Sir, how much time do I have?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I will give you te_n minutes. Will that do?

SHRI JASWANT SINGH: Yes. more than adequate. I would like to make a few comments on this Report. We are assembled here to put across our views about criteria, qualifications and examinations. It does make me feel somewhat strange that there is no criterion, qualification or examination for those of us who inhabit the precincts of these august Houses, that we should be entitled to comment on criteria, qualifications and methods of recruitment. Be that as it may, this is the system that obtains, within that system I would like to make my comments.

My first comment is on the question of making good the shortfall of qualified candidates on the results of the Defence Services Examinations. Sir, the Defence Services Examinations are important examinations because they are the means through which we recruit young men for commission in the three Services. I regret to read out a particular sentence from the Report itself which will say more than I can possibly say.

"In their previous reports, the Commission referred to the shortfall of the finally qualified candidates on the results of the Defence Services Examination and the steps taken by the Government to make good the shortfalls. The problem continued to manifest itself during this year also."

Then it says a few other things and proceeds to say:

"As the Government apprehended that some of the finally qualified candidates might not be available on medical grounds or for not fulfilling the conditions regarding educational qualifications, etc..."

[Shri Jaswant Singh] Let me read this again:

"...might not be available on medical grounds or for not fulfilling the conditions regarding educational qualifications, etc., they proposed that the deficiency in the aforesaid course may be made good by admitting to the course the left-over candidates of the previous course who could not be admitted in that course on educational ground."

That is, precisely because they had educational deficiencies. Now this is a very serious matter. I have had occasion to bring this to the notice of the House. It raises two or three important questions: firstly, that there are deficiencies in recruitment to the Defence Services, secondly, that make good those deficiencies, the Union Public Service Commission upon advice by, and in consultation with, the Government has taken short-cuts by admitting, for recruitcadre, ment to the officer commissioning, those who had earlier not qualified on educational grounds. 'Sir, why is there a deficiency? Why do qualified young men not come forward in right numbers for the Defence Services? This is a matter which requires the most urgent consideration and examination by the Government. This has been repeated in the last three UPSC reports. I had brought this matter to the notice of the Government. It is because the terms and conditions of service that the country is today making available to Defence Services officers are not atare not suitable tractive enough, enough, to attract the right sort of talent, the right sort of people. That in itself is a very big subject which would perhaps be going outside the "immediate context of the debate that we are occupied with. But I would enjoin upon the Government to treat this matter very seriously and to take remedial measures very urgently. second thing which is a compromise, is that those that are not earlier qualified on educational grounds are used to make good the deficiencies. You therefore, admit them That is a very serious short-cut. These are not measures that the Government should

take on an ad hoc basis. If you take such short-cuts, if you accept this adhoc measure, to fill up the deficiencies in the Defence Services recruitment. you are, in fact, accepting a compromise about the material which will go to contributing to the security of the country. I need not elaborate this point any further. So I go on to the next point. However, just as an aside, although I have said I need not ela- . borate, there are some additional instances which I would live to cite, for example, "...certain candidates who had not been found fit for per- . manent commission and because there was a shortfall in the short service. of the Defence Servicommission ces..." the Government now considers taking in those who had not been found fit for a permanent commission, to fill the vacancies in the short service commission. This again is an ad hoc measure which should not be done because whether it is a permanent commission or a short service commission, once commissioned, they all fulfil the same duties, they fulfil the same obligations. If the country were to go to war, they would have to perform the same duties. So this short-cut will not do.

The next point I would like to make is about Civil Services examinations. I do not want to take up cudgels with by esteemed friend, Shri Syed Shahabuddin, or others who have spoken about reservation. I think the philosophy of reservation, whether it is for a minority or it is for Scheduled Castes and Scheduled Tribes, is sound and just philosophy; whether it has been implemented in the right manner, to the right extent, and in the right direction, is a matter open to inquiry, open to debate. I think whatever the deficiencies that as far as minority recruitment, as far as backward classes and community recruitment, is concerned, we ought definitely to make those good. But I would like to illustrate the point of the dangers in this by giving you the example of the State of Manipur. In the State of Manipur because of the population disparity, those live in the valley of Manipur

constitute a nuch higher percentage of the population of Manipur than those that live in the hills of Manipur who constitute a much smaller percentage ct the total population. Yet, however, because of the application of reservation, because of the application of the law of reservation, those that inhabit the hills of Manias Scheduled pur, get categorised Tribes. Reservation in their respect has resulted in such a situation in the State of Manipur today that a terrible imbalance has been created in their Services. The much larger population that live in the valley are unable to find jebs. This is one of the factors which has caused the current for the State of Manipur. problem Therefore, whereas I am all for social justice, I am all for helping the backward. I am all for assisting the minorities, do apply these in the spirit of the law, in a manner in which they are meant to be applied, and wherever there are anomalies of the kind that Manipur is today reflecting, for heaven's sake, do something about it.

Then, Sir, on the question of Central Services Examinations, I have one or two recommendations to make to the Government though I know that the Government will not do anything about them. The Minister State for Home Affairs is eminently a fine gentleman and he is courtesy personified. He will certainly say that he will take note of these things. But nothing will come out of it, of that I am sure However, I consider it my duty and my function to bring to your notice hat in the recruitment to the Central Services, to my mind, there is unnecessarily a greater importance given to the written part of the examination and even in the written part also there are anomalies. I cannot recollect off-hand the percenbetween written and the age parts But in the writterview ten part, for instance, a candidate, who may be a student of mathematics, will have an in-built advantage against a candidate who will perhaps be a student of history. A candidate who has had mathematics at the university level of education will rank higher in the narks obtained, will acquire higher percentage of marks than a candidate who is a student of, say, history. Even though I am informed that there is a certain amount of levelling up, certain amount of balancing, I think much deeper thought has to be given to this particular aspect by the Union Public Service Commission.

The other aspect is about the interview part of the examination. The submission that I want to make first is about psychological tests. In the present climate a deterioration that I see, deterioration of values, deterioration of norms, deterioration in the social fabric of the country, there is an added relevance to the question of psychological tests. Through the media of Central Services Examinations we recruit people for the police service, we recruit officers and we have the IPS cadre. The function of the police is to police. But it has also a protective function to perform. It acts as the guardian of society. I do think that a sense of law and order has to be integral to society and it is something which is born out of social evolution. It is not something that can be imposed from outside. However, all societies adopt means like the police force-Now, we have witnessed, for the last two years or so, what is happening in the country We have repeated'y made points about violence, about violence, of individual against another individual, and we have also repeatedly made points about the violence which is perpetrated by the State against the individual. I personally feel that in a large number of cases today we are a witness to police violence, communal violence, police mishandling of the situation. This, I think, is due in part to the psychological deficiencies in the personnel that you have recruited for the police services. Now I think some of my friends and colleagues would have seen a bioscope, a cinema called...

SHRI P VENKATASUBBAIAH: "Ardh Satya".

SHRI JASWANT SINGH:...
"Ardh Satya" which is currently very popular and which depicts, perhaps

[Shri Jaswant Singh] quite tellingly the impact on the psychology of an otherwise well-meaning and honourable police officer in the execution of his duties. When you recruit personnel for the defence services, you put them through psychological tests. It is perhaps the only service recruitment for which there is a prior psychological tests. You want to establish whether the candidate the ability to be a defence service officer, whatever service it may be, and you put him through a psychological test. But this matter is of far greater importance when it comes to a district, when it comes to running a district, running a collectorate, when it comes to working as a district magistrate, who would have powers of life and death over the individual, who can issues an order to fire and who can issue an order not to fire, who has such judicial powers and functions. These people and the police, to whom we give arms, have no psychological tests. For these people we do not have any psychological tests and I think it is very necessary that the Union Public Service Commission takes note of this aspect, this important matter, and introduce some kind of a psychological screening for those officials whom you eventually intend to employ either in the police service or in the administrafive service or in such roles and for functions where they come directly in touch with the public. Sir, I have taken my ten minutes. I will not much longer now. I just want to say one concluding sentence.

The hon Ministers who sit on the Treasury benches perhaps do not have to do it, but some of the Members have to go to places like the post office to buy a postage stamp and some of us have to do routine things of our day-to-day existence. The Union Public Service Commission is the orthe nuts ganisation which arranges and bolts of the Union These are nuts and bolts, through which the Union functions If the nuts and holts rusty and if they are not tightened up, then the Union Will suffer. Union Public Service Commission arranges for that which goes into bowels of the Union. If the digestive system of the Union is not functioning properly, then our stomachs will rumble Sir, one extremely sorry spectacle to which all of us are witnesses, is the terrible indignity to which Indian is today subjected when seeks that which the Union must provide him, not as an obligation but as a duty of the Union, whether it is the purchase of a postage stamp or it is to catch a bus or it is to buy a railway ticket; all the functions of the Union are being performed as if they are doing a favour to the citizens, as if the citizen is demanding something from the service to which he is not entitled. The citizen does not demand if he goes to a post office or a bus stand or a railway station. Yet again I do not want to labour the point again.

The name of the Report is "Union Public Service..." I enjoin upon the Union Public Service Commission and the Government to please emphasize these two middle words, "Public" and "Service". If that is emphasized, a great deal will be done right,

SHRI SYED SHAHABUDDIN: It used to be said about the Indian Civil Service that it is neither Indian, nor Civil, nor Service (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Are you making a comment on the Union Public Service Commission? (Interruptions) Mr. Dhuleshwar Meena.

श्री घूलेश्वर मीणा (राजस्थान): माननीय उपसभाद्यक्ष जी, मैं श्रापको बहुत-बहुत धन्यवाद देता हूं कि श्रापने मुझे इस पर बोलने का समय दिया। यू०पी० एस० सी की रिपोर्ट बनाते समय जैसे कि परिपाटी है, पब्लिक सर्विस कमी शन के श्रध्यक्ष जी ने श्रीर सदस्यों ने सरकार श्रीर यूनीविस्टीज भीर दूसरी संस्थाओं को जिन्होंने कि इस रिपोर्ट को बनवाने में मदद की, उनको बधाई दी है।

ऊपसमाध्यक्ष (श्री सैयद रहमत श्रली) पीठासीन हुए

मैं, यू॰ पो॰ एस॰ सी॰ के चेयरमैन, प्रस्का को अपनी ग्रोर से बहुत-बहुत

बधाई भी देश हूं और घन्यवाद भी देता हं, वे **धश्यका**ः पःत्र हैं। यह काष हो नवीं महोदय करेंगे। मैं क्योंकि पब्लिक सर्विल कमीशन का एक भ्रंग रहा हुन्ना हं इसलिए मेरा भी यह फर्ज हो जाता है। कर्माशन किस प्रकार से काम करता है, कितनो ईमानदारी करता है, कितना उसके ऊपर वजन है श्रीर इतना बजन होने पर भी बिना किसी म्रांच म्राए यू॰ पी० एस॰ सी॰ ही नहीं बिल्क सभी कहीं कहीं को छोड़ कर पिंडलक सर्विस कमीशन के सदस्य, मेरा मतलब कमीशन से हैं, काम कर रहे हैं। श्रीमन्, मैं अभी माननीय वन्ध्यों को सुन रहाथा। सर्भः ने इनकी तारीफ की है। मैं शुरू में जब यु० पी० एस० सी० पर बोला था सन् 67 के भास पास तब सबसे पहले मैंने डिमांड की थी कि सरकार हरिजनों, ग्रादिशासियों ग्रीर कमजोर वर्ग के लोगों को यदि ऊंचा उठाना चाहती है तो सरकार कं, यु पी एस सी को श्रीर उन लोगो को, जैसा कि हमारे नरेन्द्र भाई कह रहे थ, एक अलग कोई व्यवस्था करनी चाहिए। हःलांकि उनकी ग्रलग व्यवस्था को मैं समझ नहीं पाया, वे कुछ बता नहीं पाये।

4 P.M.

श्री नरेन्द्र सिंह: कोचिंग की विशेष व्यवस्था।

श्री घूलेश्वर मीणा: मेरी अपनी राय है कि उन लोगों को सही ढंग से आगे बढ़ाना है तो जो रिटन टेस्ट लिया जाता है उसकी जो कापियां हैं उनको अलग अलग-स्तर पर जांचा जाये क्योंकि जैसा कि आपने बताया कि गांवों से आने वाला लड़का हिन्दी हो नहीं पूरी तरह से बोल पाएगा तो वहां आपके इंग्लिश मीडियम से पढ़ने वाले विद्यार्थी का कम्पीटीशन कैसे कर पाएगा और ऐसी हालत में रिटन

टेस्ट की कापियां दोनों विद्यार्थियों की, जो इंग्लिश स्कूल से निकले हुए हैं ग्रीर जो देहात के स्कूल से निकले हुए हैं, जंचेगी तो नेच्रली, अपने आप जो माकिंग होगी वह कम हो जायेगी ग्रीर इस हालत में गांव से निकला हम्रा विद्यार्थी पिछड़ जायेगा। तो मेरा निचेदन है कि ग्रंलग-श्रलग होना चाहिए । मैं जिस पो० एस० सी० में रहा, हालांकि मेरो सदस्यों से ग्रौर चेयरमैन साहव से लड़ाई रहती थी हरदम भौर इसी सिद्धांत पर रहती थी अल्टोमेटली उनको करना पडा और वे अब कुछ इंटरव्यू भी शिड्यूल्ड कास्ट ग्रीर शिड्युल्ड ट्राइब के लोगों का ग्रलग से लेते हैं ग्रीर जनरल कास्ट के लोगों का ग्रलग लेते है। मैं निवेदन करूंगा कि हर पब्लिक सर्विस कमीशन में ऐसा होना चाहिए। यू ० पी ० एस ० सी ० में मझे पता नहीं, है या नही, जब मैं या उस समय इस इस प्रकार की परिस्थिति नहीं थी। डा॰ किदवई जब यू०पी० एस० सी० के चेयरमैन थे ग्रौर शायद उससे पहले भी कुछ पी० एस० सी० को बुलाकर के सम्मेलन किया जाता था भ्रापस में एक दूसरे की बात सुनी जाती थी श्रौर समझी जाती थी तथा हर एक कमीशन का तरीका भ्रापस में . डिसकस किया जाता था। ग्राज जोन-वाइज कर दिया है यह बहुत खुशी की बात है। इससे यू० पी० एस० सी० सुपरविजन के रूप में सभी स्टेट पब्लिक सर्विस कमीशन्स को हिदायतें दे सकता है श्रीर उनसे भी कुछ ले सकता है। तो मेरा निवेदन यह है कि यदि इस प्रकार के गांवों से भाने वाले लोगों का आपको स्तर ऊंचा जठाना है तो इन्टरव्यू के साथ-साथ कापियों की जांच ग्रलग होनो चाहिए हालांकि रिटन टेस्ट एक हो हो ।

श्रीमन्, ग्रब मैं यू० पी० एस० सी० के कामों की तरफ निवेदन करना चाहूंगा। यू० पी० एस० सी० में ग्रभी ग्रभी एज

[श्रो धूलेश्वर मीणा]

में कतो करने का निर्णय लिया गया है। दो तोन दिन पहले मैंने स्पेशल मेंशन दिया था लेकिन माननीय उपसभापति जो ने उनको एग्रो नहीं किया। मैं यहां कहना चाहता हं कि हुपारा यह हमेशा विचार रहा है कि सरकार को या यु०पो० एस० सी० को किसो भी कैंडोडेट को किसी भी परोक्षा में बैठने से नहीं रोका जाना चाहिए एज के कारण से, क्योंकि जैसा कि अभी यू० पो > एस • सी • ने 28 साल की जो मैंक्सोमन एक है, उसके बाद कोई भी कैंडोडेट प्राई० ए० एउ० या एड-मिनिस्ट्रेटिव कियो भी परोक्षा मं नहीं बैठ सकेगा, उसको कम करके 26 कर दिया है, तो भेरा निवेदन यह है कि एज फैक्टर को ला करके किसी कैंडोडेट के कैंडोडेचर को क्यों रोका जाये वह ग्रापको फीस भरता है ग्रौर जब फोस ग्रातो है तो रेवेन्यू ग्रापका बढता है तो एज को ले करके जो विद्यार्थी परोक्षा में बैठना चाहते हैं उनको रोकने से कोई फायदा नहीं है। फिर श्राप स्क्रोनिंग करते हैं श्रौर रिटन टेस्ट में जो पास होंगे उनको हो इन्टरव्यू में बुलाएंगे तो इसलिए यह लाजिक मुझे कुछ समझ में नही ग्राया । तो मैं मंत्री महोदय से निवेदन करूंगा कि यू० पी० एस० सो० को इस प्रकार की हिदायत ग्रगर उचित समझें तो दें।

पुरुपीर एसर सीर श्रीर पीर एसर सीर के पात सबसे बड़ी प्राब्तम माननीय मंत्रो जो यह है ग्रीर जैसा कि भाई साहब ने बताया, कि डो० पो० सो० का कार्य बहुत रहता है। डो० पो० सी० के अलावा डिसिप्ततरी एक्शंस का जो निर्णय लेना, वह सब से बड़ा टोडियस वर्त है। हर हो चें।रसैन अलाट देता है हर मेम्बर को पेज टु पेज, लाईन टुलाइन पढ़ कर के किसी ग्रादमी के भाग्य का बजाहत करना पड़ता है।

मझे याद है कि सबसे पहले मैं पी॰ एस० सी० में गया था, माननीय चेयरमैन साहब ने एक चौदह साल का पूराना केस मेरे सामने रख दिया। ग्रब मैं तो ला ग्रेज्युएट था नहीं, फिर भी किसी प्रकार से निकाला । तो जब लाइन टु लाईन, पेज टु पेज पढ़ेगा, तो उस ग्रादमो को जिदगी, चौदह साल सर्विस ब्रेक के बाद उसको वापिस रिइन्स्टेट करवाया ।

तो मेरा कहने का मतलब यह है कि पी० स०सी० यायु०पी० स०सी० के मेम्बरों का बहुत सारा समय इसमें चला जाता है। तो मैं यह तो नही निवेदन कहंगा कि नम्बर श्राफ मेम्बर्ज बढा दिया जाए, लेकिन कुछ इस प्रकार से हालांकि यु पो एस सी में तो सेल्स हैं, दूसरे पो । एउ० सी० में इस प्रकार के सेल्स जोकि इस प्रकार के डिसिप्लोनरी एक्शन को एक बार सरसरी निगाह पर ठीक ढंग से कानूनी तरीके से भ्रौर फैक्ट्स एण्ड फिगर्ज सब तरीके से देख कर पी० एस० सी० के मेम्बर्स के सामने रख दिये जाएं, तो उस पर जल्दो से निर्णय होगा।

नम्बर दो, डी० पी० सी० का जहां तक सवाल है, डी० पी० सी० कई दिनों, तक नहीं होता, साल भर निकल जाते हैं, फिर सीनियरटो वाले ऊपर हो जाते हैं डो० पी० सी० वाले नोचे रह जाते हैं श्रौर डाइरैक्ट रेक्टमेंट वाले ऊपर हो जाते हैं। दूंसरे जो सर्विस में लोग होते हैं, उनको तनख्वाह टाइम पर नहीं मिलती, पांच-छ महोने निकल जाते हैं।

इन सब को रेगुलराइज करने का भा श्राप सोंचे ।

इसके ग्रलावा यू०पो०एस०सी० तथा पी एस सी के पास काम तो बैसे श्रिधिक है ही, लेकिन मेरा यह विचार है. कि देश का कोई भी किसी प्रकारका सर्विस का जो सिलेक्शन है, वह डिपार्टमेंट के थ्रू कहीं नहीं होना चाहिए। ठीक है, **छह म**हीने वे लिए या साल भर के लिए ग्राप टेम्परेरी डिपार्टमेंटल रेकटमेंट करलेते हैं, लेकिन इस प्रकार की रेक्टमेंट फाइनलो यू पो एस असी के द्वारा ही होनी चाहिए, चाहे वह गवर्नमेंट के डिपार्टमेंट का हो, चाह प्राइवेट सेक्टर का हो, चाहे किसी भी प्रकार का हो। यह सभी प्रकार के जो सिलेक्शंस हैं, वह पी एस० सी के था हा होने चाहिए क्योंकि इसमें बड़ी ईमानदारी से विद्यार्थी ग्रपने ग्राप छंट करके ग्राते हैं, पहले रिटन टेस्ट में पास होता है, फिर वीवा में जाता है, उसके बाद मेडिकल टेस्ट होते हैं। तो कई प्रकार से टेस्टम होते हैं। तो उससे सही स्टेण्डर्ड के प्रन्छे नवयुवक सामने भायेंगे।

मुझे बड़ं खुशी है कि सरकार ने मेडिकल वालों को भी, इंजीनियरिंग साइंस वालों के लिए भी सब प्रकार के एवेन्यूज खोल दिये हैं, जो इस प्रकार के कम्पोटीटिव एग्जामिनेशंस दे सकते हैं, यह बहुत ही ग्रच्छी बात है।

इसके अलावा, श्रीमन्, मैं भापका श्रीर सदन का विशेष टाइम न लेकर इतना ही नियेदन करता हूं कि जिन विषयों के संबंध में मैंने निवेदन विधा है, उन पर सरकार व्यान दे।

श्री रामेश्वर सिंह: उपसभाव्यक्ष महोदय, यह संघ लोक सेवा ग्रायोग की जो रिपोर्ट है उस को मैंने पहले भी देखा वा ग्रीर श्राज भी पांच-दस मिनट में देख पाया हूं लेकिन जिस बात की ग्रोर सत्ताल्ड पक्ष के हमारे साथियों ने श्यारा किया है उसकी तरफ मैं सदन का ग्रीर देश का व्यान ग्रानुष्ट कराना चाहूंगा। पहले तो नरेन्द्र सिंह जी, जो हमारे साथी रहे हैं ग्रीर श्राज सत्ताल्ड दल में हैं उन्होंने

कहा कि जो मंडल कमी शन की रिपोर्ट है उसको अमल में लाना चाहिए और पिछड़े हुए लोगों का स्तर ऊपर उठना चाहिए। अभी हमारे एक और भाई बोल रहे थे, हरिजन, शोड्यूल्ड कास्ट्स और ट्राइब्स के बारे में बोल रहे थे और भाषा के बारे में बोल रहे थे।

में कुछ ऐसी बातों की तरफ ग्राप का ध्यान से जाना चाहता हं जिन पर पहले विचार इस देश में होना चाहिए। ग्रभी, उपसभाष्ट्रक महोद्धः, सामने वहा गया, सदन में वहा गया, ट्रेजरी बेचेज से बहा गया कि देश में पढाई ऐसी है जिसमें करीब-करीब 80-85 प्रतिमत जनता गांवों में पढ़ती है और 5-10 फीसदी वे होते हैं जो विशोष स्कूलो में पढ़ कर आते हैं श्रीर उन को ही श्रच्छी नौकरियां मिल जाती हैं ग्रीर गरीब तबके श्रीर पिछड़े इलाके के लोगों को नौवरियां नहीं मिलतीं। इसकी जिम्मेदारी दिसकी है। मैं भल पर ब्राघात करना चाहता हूं। महात्मा गांधी ने, जिन्होंने आजादी की लड़ाई लड़ी थी, श्रीर जिनका सपना था कि जब हमारा देश प्राजाद होगा-मोती लाल जी भी उस लड़ाई में सम्मिलित हुए, जवाहरलाल जी भी उस लड़ाई में सम्मिलित हए, सारे लोग उस लड़ाई में सम्मिलित हए श्रीर वह लड़ाई लड़ी गई-इस देश में कोई भी ऐसा आदमी नहीं मिलेगा जो शिक्षाविहीन होगा, कोई भी ब्रादमी ऐसा नहीं होगा जिस को दो तरह की हाले स दी जायेगी, कोई भी ख्रादमी ऐसा हही होगा जो मुख से मरेगा, कोई भी श्रादमी ऐसा नहीं होगा जो श्रालीशान महलों में रहेगा और करोड़ों लोग भूख की ज्वाला से तड्पते रहेंगे। उपसभाध्यक्ष महोदय, 36 साल की ग्राजादी के बाद 36 साल में केवल ढाई वर्षं जनता अवर्नमेंट रही है। जिस स्थिति 🌂 देश है (व्यवधान)

[श्रो रामेश्वर सिंह]

कल्पनाथ जो, प्राप छेड़ बानो मत करिए, आप ही जैसे लोग इस देश को इस हालत में लाने के जिए निम्मेदार हैं क्योंकि सत्ता की भूख, प्रिष्ठा की भूख ग्रौर दौलत की भूख ने ब्रुट हो भूख, गराबो, बेकारी और दरिद्रता की हालत में लाकर खड़ा कर दिया है। मैं बहुत ग्रदब के साथ कहना चाहता हूं कि जिस देश में पढ़ाई की व्यवस्था दो तरह की हो और उस को प्रधान मंत्रा समाजवादो और सेक्युलर स्टेट कहतो हों--प्रधान मंत्रा ने कल अपनी स्पोच द। था, उपसमाध्यक्ष जो, ग्राप यहां मौजूद थे, मैंने उस स्पत्व के बारे में कमेंट किया, मैंने कहा कि जो श्राप कह रही हैं कागज पर है, धरातज पर नहीं है। उपसभाष्ट्रक्ष महोद्य, मैंने यह भी कहा था कि जो बंबुया मादूरों ही हालत देश में है वैसे सदन भो बंध्या मादूरों की तरह से चल रहा है, तता पक्ष बंब्या मजदूरों की तरह से चन रहा है।

उगसमाध्यक्ष (श्रो सैयदर स्मत अजी): युनियन पब्तिक सर्वित कमाशनपर बोलिए।

श्रो रामेश्वर सिरु: मैं यूतियन पब्तिक सर्विस कमाशा पर बोल रहा हूं। संघ लोक सेवा ग्रायोग इनसे ताल्लुक रखता है। जबपूरा सदन बंबुग्रा मनदूरों की तरह से काम करेगा, जब पूरो सरकार बंधुम्रा मनदूरों की तरह से काम करेगी, पूरो संतद् बंबुप्रा मनदूरों की तरह से काम करेगो ग्रौर एक व्यक्ति के इशारे पर चलेगो तो देश में यहो हालत होगो।

मान्यवर, मैं दो बातें कहना चाहता हूं। ग्रौर भाई कल्पनाथ जो गौर से सुनें क्योंकि कल्प नाथ जी को ग्रभी ग्रहसास नहीं हो रहा है कि ग्राप कहां खड़े हैं। ज्वाना धधक रहो है। एक तरफ पब्लिक स्कूलों में बच्वे पढ़ते हैं ग्रौर दूसरी

श्रोर गांव हैं जहां पढ़ाई की कोई पूरी सी न्यवस्था नहीं है। लोक सेवा ग्रायोग में नौकरी किस को मिलतो है इस को भ्राप सोचें। जब पढ़ाई की दो तरह की व्यवस्था होगी, जब दो तरह के स्कूल ग्रीर दो तरह के ग्रध्यापक होंगे तो मुल्क को हालत यही रहेगी जो आज है। उप-सभाध्यक्ष महोदय, एक तरफ अंग्रेजी की पढ़ाई श्रीर दूसरी तरफ कन्नड़, तेलगु, तमिल, बंगालो, मराठो,गुजराती की पढ़ाई है श्रीर बोच में एक दोवार खड़ी है। ग्राप कहते हैं कि जो ग्रंग्रेजी में पास क रेगा उसको हो अच्छा नौकरी मिलेगी, बड़ो नौकरो मिलेगी तो गांवों में जो स्कल हैं, उन में जो शिक्षा है उस से पढ़ कर आने वाला क्या अच्छा नौकरी पा सकेगा। मैं ग्राप से पूछना चाहता हूं क्या महात्मा गांधो ने इस आजादो को कल्पना को थी? क्या मोतो लाल नेहरू ने इस स्राजादी की कल्पना को थो। मैं जवाहर लाल जो का नाम लेना चाहता हूं, मगर इस हालत में हम को पहुंचाने के लिये जवाहरलाल जी ने काम किया है क्योंकि उन के युग को हम ने कहा था वह फैशन परस्ती का युग था। गांधो जो का युग त्याग, तपस्या का युग था और इस बंध्या मजदूरों के मुल्क में जो हालत है उस के लिये जिम्मेदार जवाहरलाल जी हैं।

संसदीय कार्य विभाग में राज्य मंत्री (श्री कल्प नाथ राय) : यह माननीय सदस्य बहुत गलत बात कह रहे हैं। उप-सभाध्यक्ष महोदय, खाप उन को थोड़ा सा कहें कि वे विषय पर बोलें।

श्री रामेश्वर सिंह: हमारे साथी ग्रभी बोल रहे थे कि मैं उस कमेटी में था। म्राप किसी कमेटो के मेम्बर थे। बड़ी खुशो को बात है कि स्राप ने हमारा श्रौर सरकार का ध्यान दिलाया है। ट्रेजरो बेंचेज की तरफ से इस तरफ ध्यान

दिलाया गया है। मेरा कहना है कि इस देश में जब तक समानता नहीं हो सकतो जब तक कि यां दो तोन तरह को पढाई व्यवस्था होगो । एक तरफ स्कल हैं तो उनमें शीर नहीं हैं दोवार है तो फ्रप्पर नह' हैं, 🐇 🔻 है तो टाट नहीं हैं, टाट है ते मान्टर हीं है, मास्टर है तो क्सी नहीं है, कुर्री है तो विद्यार्थी नहीं हैं भीर विद्यार्थी है तो कापो नहीं है और कापी हैं तो किताब नहीं है किताब हैं तो स्याही नहीं है। (समय की घंटीं) ग्राप ने हम को घंटो दे दो। हमारे लिये रमय को पाबंदो है यह मैं जानता हूं, लेकिन ग्रब एक हो वाक्य कह कर मैं ग्रपना निवेदन समाप्त कर द्गा। एक ही वाक्य में। ग्राज इस देश में जो जुल्म चल रहा है वह अंग्रेजो सल्तनत में भी नहीं चना था। ग्रंग्रेजो राज में भी यह ग्रौर इतना जुल्म नहीं था। उन समय भी कुछ इंसाफ था। ग्रंग्रेजों के यहां भी कुछ इंसाफ गा लेकिन आज यहां इंसाफ नाम के लिये भो कोई चोज नहीं है। हमारे शहाब्ददोन साहब ने कहा है कि क्यों नही है। क्यों हमारे कुछ साथो कहते हैं कि नौकरियों में भी भ्रारक्षण होना चाहिए। अगर आरक्षण हो जाय तो उन को रक्षा हो जायगी। सभो सुरक्षित हो जायेंगे और अगर ऐसा ो जाये तो आज जो हमारी प्रधान मंत्री हैं समाजवादो राष्ट्र को प्रधान मंत्री नहीं रहेंग। क्योंकि 85 प्रतिशत जनता हक्मत में आयेगी और उन के नुमाइन्दे इस गददो पर बैठेंगे ग्रौर तभी हम सब को इंसाफ मिलेगा श्रीर उस समय न ग्रारक्षण का सवाल उठेगा ग्रीरन पाबन्दो का सवाल उठेगा। मैं कहना चाहता हं कि भारत सरकार से ग्रौर इस ग्रायोग को रिपोर्ट पर एक हो बात कहना चाहता हं कि यह रिपोर्ट भो सरकार के द्वारा ग्रौर उन लोगों के द्वारा बनायी गयी है जो कि बंध्या मजदूरों कं तरह से इस देश में रहते मस्तिष्क ग्रीर जिन के दिमाग

बंध्या मजदूरों के हैं। यह कहते हैं कि पहले योग्य बनो तब ऊंचो नौकरी पाम्रोगे। हमारा कहना है कि जब तक पानी में उतरोगे नहीं, तैरना सिखाग्रोगे नहीं तब तक वह तेरेगा कैसे। जब तक वह पानी में उतरेगा नहीं तब तक उस को तैरना नहीं भ्रायेगा। भ्राप कहते हैं कि पहले जमोन पर तैर लो, फिर पानी में उत ो। कल्पनाथ रायजा श्रीर उनको सरकार कहतो है कि पहले जनोन पर तैरना सीख लो ग्रौर फिर पानो में उतरो, फिर पानी में तुम को उतारेंगे क्योंकि तैरना नहीं तुम ड्ब जाम्रोगे। ये साखोगे तो कहते हैं पहले पढ़कर ग्राग्रो फिर नौकरी मिलेगी। पढाई को व्यवस्था ऐसी कर दी है कि उपमें ग्रंग्रजों में जो पास करेगा वहां नौकरो पाएगा। ये कहते हैं इनके भोतर दिमाग नहीं हैं क्योंकि ये श्रंग्रेजो से पढ़े हुए नहीं हैं। इस तरह से ग्राप ग्रल्प गंख्यकों को भलाई नहीं कर सकते। ग्राप केवल ग्रल्प नंखाकों के नःम पर उनका शोषण करना चाहते हैं। श्रल्पसंख्यकों की भलाई तभो होगो जब ग्रंग्रेजो को पढ़ाई बन्द होगी। तब इस देश में हिन्दो, संर त, गृजराती मराठो पनपैगी श्रौर शाहबद्दोन साहब हमारी बात का बुरा न मानें, लेकिन ग्रगर श्राप के दिमाग में यहो है कि ग्रंग्रेजो के द्वारा हो पढ़ाई होगो तो ग्राप अल्पसंख्यकों के शतु हैं। . . . (व्यवधान)

श्री पैयद शहाब्दीन: मैंने मिर्फ यह ग्रर्ज़ किया कि श्राज गांव गांव में श्रग्रेजो मीडियम के स्कूल क्यों खुले रहे हैं, इसको तो समझाइए ।.. (व्यवधान)

श्री कल्पनाथ राय: उपमभाध्यक्ष महोदय रामेक्बर मिह जो ने कहा है कि शहाबुद्दीन साहब अल्पसंख्यकों के शतु हैं।

श्री रामेश्वर सिंह: मैंने यह नहीं कहा, मैंने यह कहा है कि इस देश में अगर

[श्री रामेश्वर सिंह]

कुछ न्याय दिलाना है, कुछ लोगों को न्याय पाना है तो ग्रापको एक तरह की व्यवस्था करनो होगी और शिक्षा नीति में परिवर्तन करना पड़ेगा क्योंकि यह शिक्षा से भी संबंधित है। जब तक पढ़ेंगे नहीं तब तक नौकरों नहीं। पढ़ेंगे जब स्कूल हमको पढ़ायेगा इन दोनों का चोलो दामन का सम्बन्ध है।

इसलिए उपसभाध्यक्ष महोदय, भ्रापके द्वारा में इतना ही कहकर ग्रपनी बात खत्म करता हूं कि यह सरकार जिम्मेदार है देश में यह हालत लाने के लिए। इतसे भ्रष्टाचार चोरबाजारी, कुन्बापरस्ती बढो है। इसका ग्रंजाम इनको भुगतना पडेगा । इन्ही शब्दों के साथ में खत्म करता हं यह कह कहकर कि यह सरकार कभो कर नहो सकतो है जो केवल पंजीपतियों को हिमायत करती हो, जो दोतरफ़ा व्यवस्था पढ़ाई को चनाती हो। इससे इंसाफ नहीं मिल सकता। गृह मंत्री जी, प्रापको जाना है, ग्रापकी सरकार को है, चाहे ग्राज जाइये, चाहे 10 वर्ष बाद जाइये। ग्राप रहेंगे नही क्योंकि ग्रापके पास इंसाफ नही है। हम जब कहते हैं कि जाना है तो इसोलिये कि भ्राप न्याय नहीं दे सकते। इसलिये मैं इस रिपोर्ट पर, इस व्यवस्था पर भौर शिक्षा नीति पर यही कहना चाहुंगा कि जब तक इनमें ग्रामुलचुल परिवर्तन नही करेंगे तब तक आप चिल्लात रह जाएंगे, श्रापको कुछ मिलने वाला नही है।

THE VICE-CHAIRMAN (SHRI SYED REHMAT ALI): Shri Ram Bhagat Paswan. He is sot here. Shri Hanumanhappa.

SHRI H. HANUMANTHAPPA (Karataka): Mr. Vice-Chairman. Sir, I hank you for this opportunity. The other ay, I was reading the Presidential speech Dr. Dadabhai Nauroji, the second residnt of the Indian National Contess. In his Presidential speech,

he has said this. Vice-Chair-Mr. as you know, the ress started its early days requesting for certain rights and privileges from the then rules. Even there, Dadabhai Nauroji has said 'Give us more opportunities in the services so our younger generation can read. learn. educate themselves get into the services. Baharul Islam, was saying, while participating in the discussion on the Resolution moved by Shri Dinesh Goswami, that Assam came to limelight only in 1826 It was not under Moghul rule. It straightaway entered the British rule, that they were far behind in education, that they did not enter into the services and, therefore, they could not develop; the Assamese people as such, the State as such, could not develop. If the services are for development, the very criteria of selecting the persons into the services are to be changed. While speaking on UPSC last time also I have said and I want to reiterate that the UPSC is not conducting a selection process, it is doing an elimination process, if I can put it correctly. It is not at all a selection process, If the criteria is the involvement giving an occasion to the people who have no chances, then the basic criteria of selection or the UPSC conducting of examinations or interviews have to be changed Unless this is done, all the question posed either by Shri Shahabuddin or by our friends this side or even by Shri Rameshwar Singh cannot be answered. You have to discuss the very recruitment policy of the Government and give certain guidelines. After all, I had an occasion to discuss this with the hon, chairman of the UPSC also, when I was connected with the Service Commission. Even though he agreed with every point of my suggestion but under the existing rules he was unable to give effect to. After all, UPSC is functioning under the existing rules. The existing rules are there meant for elimination. You have certain vacancles and you call for the applications. Thousands of candidates apply, they flock and you have to select a few out of them. For hundred

vacancies the e will be ten thousand even a lakh applications. So, in order to eliminate the other ninety-nine thousand odd candidates we conduct these examinations and interviews. For that we prepare a merit lists. My friends have dealt with merit list at length. I have already said how my son takes 13 years to say good morning to you if you enter my house and how your sor, who is urbanised, who is coming from the urban society, at the age of two years, is able to say good morning if I enter your house. So, my son takes 13 years to learn that, wherea; your son takes two years. And unfortunately, both these children are asked to take the same examination, to compete in the examinations. How do you expect justice, how do you involve the people? Shri Rameshwar Singh or Shri Dhuleshwar Meena was referring to under-developed, underprivileged classes. What are the conditions of our society? We have us. There are reports before schools, no eachers, no text books, no opportun ties. At the same time, we have the qualified teachers and schools who are minting money and there are schools which are giving service also. We are keeping these children in the same balance. Unless this disparity is cleared, unless the opportunities are given, unless the Government feels that certain people or classes who have no opportunity should be involved, the mind or thinking of the UPSC will not be changed. A set of rules is to be given to the UPSC. Today we see that all the classes are asking for reservation. What for? enters into the service, his family benefits, hi, children will be got educated, they will get better opportunities, that means coming into the mainstream. This is the way of coming into the mainstream. So, if that is the thinking, the involvement is necessary. For that purpose, the set of rules are to be changed. What is today? Who enters into happening the IAS cadre? The father is secretary in the Central Government, the mother is principal somewhere,

brother is a doctor and the sister is an IAS officer. He has got an access to come to the IAS examination, pass it and enter into the cadre. But for another set of children there is no education background. Neither father nor mother is educated with the governmental programmes. He has stusome residential in school. Somehow he has got 35 per cent marks and he has become a graduate. boy compete with a boy Can that coming from the affluent class? unless this thinking of allowing the people to come into the serviceswhich means coming into the mainstream of the society—and of involvement is accepted by the Government and norms given to the UPSC, there is no use of discussing the selections at all because according to me this is not selection, but it is only elimination that the UPSC is doing.

With this background I support my friend, Mr. Jaswant Singh who talked about the written examination and viva voce. If you doubt the honesty and integrity of the Members of the UPSC, there must be stringent action against them. But they must be given a chance. What is the purpose after all? Four hundred marks for the written examination and one hundred marks for the viva. How can you give justice even if you want to? You cannot. So more marks, more freedom should be given to the Members of the UPSC so that they can pick up, they can do social justice. Here there is no social justice involved in the elimination process. Even about questions also, I have already spoken; I do not want to go again into all these things. I do not want to say anything against the UPSC. I want to bring to the notice of the Government one concrete hold that the example. I still UPSC should be above board and it is above board. Still one example I am giving, bringing to the notice of the Government for it to verify. One officer was first in the list for confirmation from the Karnataka State Service. But the UPSC graded him down to the ninth position.

SHRI P. VENKATASUBBAIAH: Sir, may I intervene The conduct or functioning of the UPSC cannot be discussed here. He knows it because he is a Member of the Karnataka Public Service Commission.

SHRI H. HANUMANTHAPPA: 2 am sorry, I did not want to go into the conduct of Members.

SHRI P. VENKATASUBBAIAH: If he has anything, let him come and meet me.

SHRI H. HANUMANTHAPPA: I thank you. I do not want to refer to that matter.

I was just discussing the recruitment. UPSC is now recruiting for Central Services Group A etc. But there are several public undertakings which, as my friend, Mr. Shahabuddin pointed out, have got their own rules away from the UPSC. There is no control from the Government. In the name of autonomy, in the name of public undertakings there is no control etc. Those should also be brought within the purview of the UPSC, or a separate Service Commission should be set up and all the reservation facilities should be given there. Time has come now to raise the question of reservation policy also. In the IAS he can straightaway come into Group A post for which reservation is allowed. But for promotions, reservation is stopped at the Junior Class I level. For higher posts also reservation should be introduced because a lot of frustration is being created in the Group I officers that for a number of years reservations have not been given for promotions.

I also support the introduction of psychological test wherever there are sensitive posts. Instead of dumping the people on some criteria, psychological tests are necessary, atleast wherever people are expected to handle sensitive jobs. About autonomous bodies also, there is still confusion. They say the Government cannot dictate them, they are autonomous, but the money is that of the Government. When Government of India itself is implementing certain directions of the reservation policy, some of the

autonomous bodies are still reluctant to have these reservations. And so, whatever directions have come from the Home Ministry have to be passed through their Directorate and they have to consider whether they should be implemented or not. So, this anomaly should be removed. When all the establishment charges and 100 per cent grants are given by the Government, whatever directions in respect of reservation, qualification, etc., are given should be followed by the autonomous bodies as well as the public undertakings.

Sir, with these observations, I thank you for the opportunity given to me.

श्री चांद राम (हरियाणा) : उप-सभाव्यक्ष महोदय, जिस रिपोर्ट पर हम चर्चा कर रहे हैं उसमें जो एनेलेसिज है वे तो ठीक हो हैं लेकिन ये एनेलेसिज बहुत प्राने हैं। एक दो मैं मबरों ने कहा भी है और मैं होम मिनिस्टर साहब से यह कहना चाहता हं कि सदन के सामने तस्वीर जो ग्रानी चाहिये वह लेटेस्ट मानी चाहिये तभी जाकर के कछ बातों पर चर्चा हो सकतो है। अब यह तो बहुत प्रानी रिपोर्ट है, 1981-82 की रि-पोर्ट है और हम 1984 में इस पर बात कर रहे हैं तो सहो तस्वीर हमारे सामने नहीं भ्रा रहो है। बहुत से साथियों ने यहां कई बात कही हैं। कमीशन की रिपोर्ट में एक बात तो विशेषकर सफा 15 के ऊपर पता चलता है कि जिस वक्त कोई स्थान नोटोफाई होता है उस वक्त तो कहते हैं कि इतनी वेकंसीज हैं भीर ग्रन्त में जाकर के वह कहते हैं कि यह फिगर ठीक नहीं है। उन्होंने इसका सारा विवरण दिया है और उससे जाहिर है कि वाइड गैंप है, बहुत अन्तर है। इतिशियल डिमांड और फाइनल डिमांड में बहुत ग्रन्तर है। सरकार को इसका किसी तरह से इंतजाम करना चाहिये श्रीर पब्लिक सर्विस कमीशन ने जो कहा है उसके बारे में प्रबन्ध करना चाहिये।

बहुत से साथियों ने बहुत सी बातें कही हैं मैं उनको दोहराना नही चाहता हूं। लेकिन पब्लिक सर्विस जिस किस्म की होती है जिस माहौल से ग्रांते हैं उस माहौल के ग्रनुरूप ही

वह मैदान में जाकर के लोगों की तकलीफों का विवरण कर रे हैं। इस बारे में अपनी ही राय नही बल्कि ग्रहत से साथियों ने कहा ग्रौर कहेंगे जो जिस । गाज और वर्ग से स्राता है उसी के अन्रूष्प कार्य करता है। बहुत से लोगों को शिकायत भी है ग्रौर साथियों ने बहुत वाजिब तौर पर कहा, मैं भी सपोर्ट करता हूं। एक बात मैं यह कह देना चाहता हूं कि 42 पर-सेंट के करोब बैक वर्ड क्लासेज है लेकिन उनका कोई नुमाइंदा पब्लिक सर्विस कमीशन पर न हो तो यह भ्रच्छ बात नहीं है। सरकार की इस काम को पूरा करना चाहिये। जो लोग इंटरव्यू बोर्ड मे बैठते हैं उनको लिमिटेशंस तो हैं क्योंकि जैसे उम्मोदवार श्रायेंगे जो लिखित परोक्षा के ग्राधार पर ग्रायेंगे, लिखित परीक्षा के मावसं चार सौ होंगे ग्रौर इंटरव्यू जो होता है वह केवल 100 नम्बर का होता है श्रीर इंटरब्यू डार्ड केवल 100 में से कर सकता है। िखित परोक्षा में तो सो-काल्ड पब्लिक स्कूलों में जो बच्चे पढ़े होते हैं वे आगे मा जाते हैं। ऐसे स्कूल विशेष सक्ल यहां हैं, , एक लड़का तो देहरादून में पढ़ेगा ग्रीर एक लड़का बम्बई में बहुत बड़े स्कूल में पढ़ेगा श्रौर एक लड़का किसी गांव के स्कूल में, राजस्थान या बिहार के स्कूल में पढ़ेगा जहां पर कि सड़क हो न हो और फिर कहें कि दौड़ो। नाम तो कम्पीटोटिव ए जामिनेशन है लेकिन जो उस को योग्यता समाज ने दो सरकार ने दो उसमें तो वह बात हो जाती है जैसे एक लंगड़ा है, हैं डोकेप्ड है उसको कहा जाता है कि तुम सब एक साथ दीड़, वह कैसे दीड सकता है मुकाबले में ? इस बारे में चर्चा तो होती है लेकिन अमल नहीं होता है। जैसे कि दूसरे साथियों ने भी इस प्वाइंट पर कहा है मैं भी इस सम्बन्ध मे उनके विचारों से सहमत हं लेकिन इसका कोई न कोई सुधार पब्लिक सर्विस कमीशन को करना चाहिये। स्कलीं के मामले में खास तौर पर शिक्षा के मामले में सुधार किये ज'ने चाहिये। दूसरी बात जो मैं ध्यान दिलाना चाहता हूं, खास तौर पर होम ं मिनिस्ट्री का वह कि जस्टिस भ्रय्यर का मेरे

ख्याल में ब्राह्मण कुल में जन्म हुआ, उनका एक फैसला मैंने पढ़ा, सुप्रीम कोर्ट के जज थे ग्रीर उसमें चैलेंज किया था, मैं पंजाब में मंत्री थातो उस वक्त क्लास "1" में प्रोमोशन में रिजरवेशन कर दो थो ग्रौर पहला स्थान कर दिया था, पांच के ब्लाक में पहला स्थान रिजर्व्ड होगा, उसको चैलेंज किया गया, हाईकोर्ट ने खिलाफ कर दिया सुप्रीम कोर्ट ने उसको बहाल कर दिया। उसके बाद ग्रीर ੵ कई प्रोम कोर्ट के फैसले हुये, उसमें जस्टिस श्रद्धार का जो फैसला है वह देखने काबिल हैं। उन्होंने बहुत साफ लक्जों में कहा कि श्राया उस ब्रादमों को प्रेफर करेंगे जो ब्रच्छी नोटिंग करता हो, अच्छे नोट लिखता हो, भ्रच्छा ड्रापट लिखता हो ग्रौर शायद कोई बात पछ। जाये तो ठोक एक्सप्लेन कर सकता हो या उसको करेंगे जो गांव में जाकर उन लोगों में मिलता हो, उनके बोच में बैठता हो, उनको धरता पर बैठता हो, खेतों में जाता हो, उनको तकलाफों को सुनता हो ? माई० ए० एस० हैं, कलेक्टर हैं या डिप्टी कमिश्नर हैं जो गांवों में जाते हैं तो 80-90 परसेंट कष्टों का निवारण उनके हाथ में होता है। लेकिन वह क्लबों में जायेगा, शराब पीयेगा, क्योंकि ऐसे वातावरण से वह आया है। कहीं-कही रिपोर्ट निकलती है ग्राई॰ ए॰ एस॰ श्रादि का तो देश के 40 फीसदी वे लोग ग्राते हैं जिनके खानदानों को तन-खबाह 5--10 हजार से ज्यादा होतो है। स्रभो मेरे साथो ने कहा कि एक घर से कितने-कितने होते हैं। पंजाब के एक खानदान में, मैं नाम नहीं लेना चाहता हूं, 9 ग्रफसर थे, जिनमें से 5 ग्राई० ए० एस० थे ग्रौर चार सुपरिटेंडेंट पुलिस ग्रीर इंजोनियर ग्रादि रैंक के थ। तो वे क्या गरोब क' परवाह करेग़े, गरोब की उनकी थिकिंग होगी । तो मैं कह रहा हं कि कोई ऐसा तरोका निकालना होगा कि जिसके अन्दर क्षमता हो, लोगों के कष्ट का निवारण कर सके उसको लिया जाये।

एक बात मैं भ्रौर कहना चाहता हूं, मैंने चेयरमैन को भी लिखा है, वे शिड्यूल्ड [श्रो चांद राम]

कास्ट के हैं भीर भ्रच्छी बात है, वे यू० पी० एस० सी० के इतिहास के पहले शिड्यूल्ड कास्ट के चेयरमैन हैं, एक ग्रीर सदस्य शिड्युल्ड ट्राइब के भी हैं। मैंने कहा कि जब होम मिनिस्ट्रो देतो ਲੈ राय रोस्टर बना हग्रा है, 40 रोस्टर है, एक श्रीर इप तरह से 6ठवां, सातवां, 14वां, इस तरह से रिजव्डं वे हेंसीज हैं तो उसके हिताब से सिफारिश क्यां नहीं करते हैं। रोस्टर हे हिनाब से किसो प्रकार का ख्याल नहीं करते हैं। करते क्या हैं कि 16 परसेंट हैं तो 84 ब्रादिमियों को, नान शिइय्लड कास्ट्स को रिकमेंड कर दिया भ्रीर फिर 85 86, 87, सो तक लेगये श्रीर उसी में सब जूनियर हो जाते हैं फिर रोस्टर का क्या मतलब होगा। वह पाइंट जिस पाइंट तक रिजर्वेशन है उसका मतलब क्या रहेगा। यहो हमारे स्टेट के पब्लिक सिवस कमोशन करते हैं और यही वूपो एस सो करता है। यह भ्रतोमल' है, मैंने कहा कि जो रोस्टर है। जो ब्लान सिस्टम है. रिजरवेशन का उसके हिपाब से पयों नहीं करते हैं। बलाक के हिसाब से उनको रिकमें डेशन करना चाहिये यह मैं कहना चाहता हूं।

दूसरे डिफोंस सिवसेज एग्जामिनेशन हैं।
यह ठोक है कि विशेषकर आई । ए० एस०
में पिछले दिनों उनकी सारी वैकेंसीज पूरी हुई
हैं, शिड्यूलंड ट्राइव में जरूर गैप है और उस
मामले को देखता चाहिये कि किस तरह से उन
को प्रो जगह दो जा सकती है। इंजोनियरिंग
सिवसेज में मो विशेषकर जितनो वैकेंसीज
रिजव्ड यो वे उस पर पहुंचे हैं। यह अच्छी
बात है। कछ गिड्रपूल्ड कास्ट्स के कैंडाडेंट्स
को तादाद कई गुना बढ़ा है यह अच्छो बात है
नेकिन शिड्यूल्ड ट्राइव्ड में मब भी
किमयां हैं। मगर मैं यह देखता हूं कि जब
इस तरह का कम्पोटोटिव इग्जामिनेशन डिफेंस
के मामल में होता है तो कैंडोडेंट्स जो होते हैं
प्राते हैं, कैंडोडेंट्स की तादाद जितनो हो

लेकिन फाइनल जो सिलेक्शन है उसमें 43 शिडयून्ड कास्ट्स के हैं लेकिन शिड्यून्ड ट्राइब्ब बाएव भी नहीं तो डिफेंस के अन्दर यह लोप साइडेड रिक्न्टमेंट जो है, यह क्यों है, यह सरकार को देखना चाहिये। हमारा बहुत ग्राउन रहा है कि कंट्रो के डिफोंस के ग्रंदर शिड्यूटड कास्ट के लोगों का बहुत कम हाथ रहा है। लेकिन वक्त आ गया है कि इन लोगों का हाथ होना चाहिये। जब यू० पी० एस० सी० के जरिये हो रहा है,-पहलें तो यह या कि उनके सिलक्शन बोर्ड होते ये जो उसी किम्युनल नजर से देखते थे--जब यू भी अपसार सी उदेखती है तो उसको देखना चाहिये कि किस मामले में क्यों कमी है भीर उस मामले को सरकार को दूर करना चाहिया। मुझे मालूम नहीं कि यहां कमी-शन के मेम्बर इस बहुस को सुनने ब्राते हैं कि नहीं लेकिन उनको माना चाश्चिये क्योंकि जब यह साबरेन हाऊस है, तो इसकी बात, मोगों के जज्बात, लोगों के रिप्रिजन्टेटिव की जो बातें हैं, उनकी बातें उन तक डाइरैक्ट पहुंचनी चाहियों, यह नहीं कि होम मिनिस्ट्री केजरिये उन तक जाएं। ग्रसल में होम मि-निस्द्री का कोई ताल्लुक नहीं होना चाहिये रेक्मेंट के बारे में। एक बार जो पालिसी में डाऊन हो गई कि इतनी वैकेंस। हैं, भीर इतनी रिजव्ड बेनेंसीज हैं, तो यूर पी० एस० सी० को इसे बर्क आजट करना चाहिये. इनिशल रेक्टमेंट श्रीर प्रामोशन के बारे में भी वह वर्क आऊट करे कि किस-किस महकमें में कितने हैं ग्रीर गवनंमेंट को समझाना चाहिये कि जो बैकलाग है रिजबेंशन का. इतना गैप है, क्यों नहीं यूर्णा० एस० सी० को कहते हैं कि (समय को घंटो) बैकलाग सब रेक्टमेंड करके, दोतीन बार में इस तरह से तीन साल के भंदर- भन्दर क्यों नहीं इस बैकलाग को दूर करते? स्पेशल रेकूटमेंट करके इस बैकलाग को खरम कर दिया जाए।

एक बात ग्रीर कह कर मैं समाप्त करता हूं कि जो युनिवसिंटी जह है, वह ऐसी हो गई हैं कि वह गेड्यूल्ड कास्ट्स एण्ड शेड्ल्ड ट्राइब्स की परवाः हो नहीं करतीं । उनकी एडवटिजमेंट देखें कि वह क्या है, पर वह कहें में कि सूटे बल नहीं भिला। कम से कम यूजपी एस सी के के जरिये पूनिविस्टीज और जाएन्ट विक्त में कटर श्रामें नाइजेशन, पिंच्लक से क्टर श्रामें नाइजेशन, पिंच्लक से क्टर श्रामें नाइजेशन है, इनको सरकार क्यों बाद्य नहीं करती है कि यूपी एस क्यों बाद्य नहीं करती है कि यूपी एस क्यों बाद्य नहीं करती है कि यूपी एस क्यों रिजवेंशन का कोटा उन को पूरा मिलेगा। तो यह जो एक सैक्शन है वन- यह पापुलेशन का, मोइयूलड कास्ट्स एण्ड ट्राइब्स को जो मान्यता दी यई है कि उन का एक- तिहाई रिजवेंशन है, तो कम से कम उनको तो न्याय मिलेगा।

तो इसिलये जो यह रिपोर्ट है, उसमें कुछ ग्रंश यह भी श्राना चाहिए कि किस-किस मामले में रेकूटनेट की कमी है श्रीर उसे कैसे पूरा करें। यू गीठ एस सोठ को इस बात को रिपोर्ट कर कि चाहिये।

दतना कहते हुये मैं श्रापका मुक्रिया अदा करता हं।

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Reply by the hon. Minister

VENKATASUBBAIAH: SHRI P. Mr. Vice-Chairman, Sir I thank all the hon. Members who have participated in this discussion on the Report of the UPSC. Sir, this debate unique in or a sense that the persons who have participated in it got a backg ound and knowledge of the working of the service commissions. Two Members, if I remember correctly, worked in the State Public Service Commissions, Mr. Hanumanthappa and Wr. Meena, and Shri Shahabuddin was an eminent civil servant before he. joined politics. Several other Members have some light and have given some usesuggestions. I would certainly pass on those suggestions to the UPSC for their consideration and necessary action.

Sir, I am also glad that all the Members paid compliments to the objectivity and impartiality of this

premier organisation which recruits a large number of people to run the Government at Centre, and I am thankful for their complements paid to the UPSC.

Sir, I may also point out that the UPSC is headed by an eminent person, by name Dr. M. L. Shahare. He comes from a Scheduled Caste, and there is one eminent Member who belongs to a Scheduled Tribe also. Sir, the composition of the UPSC is done in such a way that it gives representation to all the regions and to all sections of the society. So, in conformity with it, the selection of the Members is being made from time to time.

SHRI NARENDRA SINGH: What about backward classes?

SHRI P. VENKATASUBBAIAH: Yes, backward classes also.

SHRI NARENDRA SINGH: No. there i_s no Member from backward classes in the UPSC.

SHRI P. VENKATASUBBAIAH: Sir, we will consider that aspect of the matter. Sir, I would start with what the Prime Minister has said in this connection. In the inaugural address while opening the Conference of Chairmen of Public Service Commissions held in New Delhi, the Prime Minister laid stress on providing more equitable opportunities for the candidates from the rural areas for getting into the administrative services posts under the Government of India. She said: "In the assessment of candidates, the stress has to be not so much on superficial brightness or more scholastic intelligence but more on persons who are sound and earnest, who have character, courage, confidence and staying power and also willing and able to learn as along."

Sir, I have to place before the hon. House the present system of working of the UPSC. So far as the Personality Test is concerned, the marks have been reduced to the minimum. Only 250 out of a total of 2050 has been allotted for the Personality Test. In

[Shri P. Venkatasubbaiah]

this connection, I would like to inform the House that in this year's All India Services Examination, a candidate who did not appear for the viva voce declared eligible for All has been India Services. So we have steps at the UPSC also to see that no handicap or disadvantage is placed on a candidate who comes from the This has been done to rural area. ensure that the Personality Test does not operate much to the disadvantage of the rural candidates because backwardness of the surroundings in which they are brought up, in competing with persons or candidates brought up in the urban surroundings. marks allotted for the Personality Test are insignificant compared to the total marks. Apart from this, in the Personality Test itself, the Board interviewing the candidates takes into account the background of the candidate also.

Sir, Shri Shahabuddin has certain valuable suggestions. Mr. Jaswant Singh, an eminent member of the Defence Services, has also made some useful suggestions. The first suggetion made by Mr. Shahabuddin was with regard to the proposal increase the number of members of the Union Public Service Commission. Sir, it has been received by the Government. The proposal is to raise the number of members, excluding Chairman, from eight to ten on the ground that the membership of eight was fixed as early as 1959 and the work-load has increased considerably since then. This proposal is the consideration of the Government.

Sir, another suggestion made was with regard to relieving the UPSC in its work-load. Already recruitment to Group C and D posts is outside the purview of the UPSC In respect of non-technical posts. Group C and D, recruitment is made through the Staff Selection Commission. In the case of Assistants in the Secretariat and Stenographers, Grade C, recruitment still continues to be with the

UPSC. These posts are in the scale of Rs. 425-800, which ordinarily are in Group C. But for special reasons classification of these posts has been made as Group B non-gazetted. Consequently the UPSC continues to be associated with their Considering the level of the posts, we had suggested to the UPSC that they may consider entrusting them to the Staff Selection Commission so the pressure of work on the UPSC may be reduced The UPSC, however, have not agreed to the proposal and they intimated that they would be in a position to handle this recruitment also without much difficulty, particularly because these posts continue to be in Group B. So this matter had been referred to the UPSC.

Sir Mr. Shahabuddin also made a suggestion about recruitment to public sector undertakings. Sir, the public sector undertakings fall under a different category and as per the Constitution, they cannot come under the purview of the Public Service Commission. Shri Shahabuddin has made a very useful suggestion. He referred to the need for opening coaching centres for minorities. I can assure him and this House that Government seized with the need for such coaching centres. For example, the Ministry of Education is currently discussing the details of a suitable scheme for opening such centres in UP with the State Government. The matter is being pursued with the Agra, Lucknow and Gorakhpur Universities

I have also dealt with the Civil Services examinations. Shri Jaswant Singh also said one point with regard to the imbalance or the disadvantage suffered by a candidate whose subject was something different. He quoted about the advantage which a student will have whose subject is mathematics. The main examination consists of two parts: written examination and interview test. The written examination consists of eight papers: Paper 1: Indian languages; Paper 2: English;

Papers 3 and 4: General Studies Papers 5 & 6: First Optional: and Papers 7 & Second Optionals. I don't think that any disadvantage is suffered on account of these various disciplines and I do not know whether anything could be don, to alter the situation or to give more marks to make good the disadvantage a candidate suffers because of the subject he takes. I do not know about this matter, whether and how this could be examined. I will find out whether there is any force in this argument and whether · it requires a 1v consideration by the UPSC.

.As regards ad hoc appointments, the UPSC have referred to ad hoc appointments being continued also being made without consulting the Commission even though period for which the ad hoc appointee held the po-t exceeding one year. Under the UPSC Exemption From Consultation Regulations, 1958, the departments of the Government should make temporary appointments without consultation with the UPSC if the period of such temporary appointments is not expected to last more than a year. The practice, however, had been that such appointments are being made without consultation for the first one year and the Commission are pproached thereafter in a routine fashion. The idea behind the Exemption Regulations has been that where even initially it is known that the appointment on an ad hoc basis is like y to extend beyond one with the UPSC year, consultation would be needed. It is only where the initial estimate itself showed the need for ad hoc irrangement for a short period that : uch consultation was not Ministries have been innecessary. formed in this Department's letter that such temporary arrangements should ordinarily be made within the powers of the Ministry for a period of six months only and immediate steps be taken to make regular recruitment so that regular arrangements are available before the expiry of one year of the initial recruitment on an ad hoc basis. Unfortunately, despite these instructions ad hoc appointments continue to be made for various reasons. But we will pursue this matter again with the concerned Ministries that this should be dispensed with as expeditiously as possible...

SHRI SYED SHAHABUDDIN: Including your own Ministry.

SHRI P. VENKATASUBBAIAH: The Commission have stated that instances continue to occur where the vacancies initially reported do not bear any relation to the number of vacancies finally reported for being filled. The Commission have also indicated some examinations where such phenomenal increase in the number of vacancies had taken place

A study of the cases reported by the Commission has revealed that in every case almost the same action... (Interruption)

5 P.M.

Sir, he also suggested that there should not be any undue disparity between the actual vacancies notified officially and the final vacancies filled up. It is quite valid. We shall look into this and see what can be done about it.

As regards the delay in offering appointments, steps have been taken recently to expedite the process of verification and antecedents. I hope these delays will be reduced in future.

Sir, he also mentioned about the standard of education. Sir, we are not responsible for this. After all, till recently education was a State subject and it was brought in the Concurrent List very recently. Various Universities have various standards. From the Government side we cannot do much. It is for the State Governments...

SHRI SYED SHAHABUDDIN: Mr. Vice-Chairman, Just to correct the

[Shri Syed Shahabuddin]

record. The maintenance of standard of higher education has always been the responsibility of the Central Government, even before education became a Concurrent Subject.

P VENKATASUBBAIAH: Sir, about the backlog of recruitment, recruitment by the UPSC is a continuous process going from one year to another. As has been explained by the UPSC themselves in report, the increase in the cases carried over by 130 posts is due to alterations made by the requisitioning authorities No doubt such changes should not generally be made, but if for various reasons alterations are made, recruitment process of the UPSC will naturally be delayed. They have pointed out that of the pending cases at the end of the year 326 cases involving 631 posts were received by them in the last quarter of 1981-82.

Moreover, there has also been a considerable increase in the number of applications, which naturally increases the time taken for recruitment. As against 58,748 applications received in 1980-81, 79314 applications were received in 1981-82.

Sir, about the delay in DPC, instructions have been issued for holding DPC's regularly. If for any reason DPC's are not held in a year, subsequent DPC's are required to consider persons based on year-wise vacancies. (Interruptions)

Sir, Shri Jaswant Singh made some suggestions regarding the relaxation of educational qualifications There is a provision in the Defence Services Examination Rules that a candidate can be admitted provisionally, subject to the production of proof of passing the required qualification by a particular date. Some of the candidates fail to submit such proof by the specified date and therefore their candidature is cancelled. However, having passed the examination conducted by the UPSC, if they subsequently produce proof of educational qualifications, they are admitted to the subsequent course without any fresh UPSC examination. I may assure the hon. Member that no candidate who is not educationally unqualified is ever admitted to the Military Academy.

Shri Ramachandra Rao has made certain suggestions about the need for holding more workshops by the UPSC. We shall bring it to their notice.

Reference has also been made regarding ad hoc appointments Government is also quite concerned about it. Instructions already exist that ad hoc appointments should be resorted to only when it is absolutely unavoidable.

About the rural background, several suggestions have been made. Sir, it is not the first time that it has been done. Of course, the hon Members are very conscious of the matter. They feel that the recruitment is more in favour of the urban youth than the youth in the rural areas. Sir. I have also touched on this in my opening speech and I have also enumerated the various steps taken by the UPSC in order to narrow down the imbalance. Sir, coaching centres have been arranged and we have it in such a manner that the people from the areas may get the maximum benefit out of it, more so the people coming from the Scheduled Castes and Scheduled Tribes who have got these handicaps, I know the feelings of persons like Shri Hanumanthappa and Shri Ramachandra Rao. It is also a fact that a person coming from an affluent higher echelon of the family in a society has got the initial advantage over those people who live in rural arras where there are no educational facilities or where there several social disabilities.

Sir, I have tried to meet perhaps some of the very important points

raised by the hon. Members in this discussion. And I once again thank the hon. Members for having made valuable suggestions.

SHRI SYED SHAHABUDDIN: I had suggested something about the Mandal Commission— eservations in respect of Other Bac ward Classes...

SHRI P VENKATASUBBAIAH: It has been cebated and discussed in this House and the Government has made its stand very clear. I need not reiterate Hon. Members know all these things.

I once again thank all the hon. Members who have participated in the discussion at d who have made valuable suggest ons which will be communicated at d conveyed to the Union Public Service Commission for their consideration.

MESSAGES FROM THE LOK SABHA— Contd.

- II. The Garesh Four Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984
- III. The Co nptroller and Auditor-Genera's (Duties, Powers and Conditions of Service) Amendment B ll, 1984.

ADDITIO VAL SECRETARY: Sir, I have to eport to the House the

following massages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(1)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984, as passed by Lok Sabha at its sitting held on the 3rd March, 1984".

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1984, as passed by Lok Sabha et its sitting held on the 3rd March, 1984."

Sir, I lay a copy of each of the Bills on the Table.

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): The House stands adjourned till 11 a.m. on Monday.

The House then adjourned at nine minutes past five of the clock till eleven of the clock on Monday, the 5th March, 1984.